

IN CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH

Dated, Allahabad. This 31st October, 2000

CORAM :

Hon' Mr. Justice R.R.K. Trivedi, VC
Hon' Mr. S. Biswas, AM

Original Application No. 213/2000

Shri Bhuwaneshwar Arya
son of Late Nain Ram Arya
resident of village Bhargarh
post office: Pangot, District-Nainital

.....Applicant
Counsel for the applicant : Shri Satya Vijay

Versus

1. Union of India through Secretary
Ministry of Communication, New Delhi
2. Chief Post Master General
U.P. Circle, Lucknow
3. Director Postal Services, Bareilly
4. Senior Superintendent Post Offices
(Nainital) Kumaon Division
5. Branch Post Master, Head Post Office
Malital, Nainital

.....Respondents
Counsel for the Respondents: Shri S.C. Tripathi


ORDER

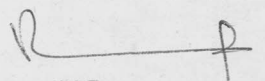
(Open Court)

(By Hon' Mr. Justice R.R.K. Trivedi, VC)

This application under section 19 of the ~~Central~~ Administrative Tribunal Act, 1985 has been filed against the order of removal dated 2.8.1988 passed as a consequence of disciplinary proceeding initiated against the applicant for his allegedly unauthorised absence from duty. Admittedly against order of punishment applicant has right to statutory appeal before ~~his~~ next higher authority which has not been availed. He has - approached this Tribunal without availing relief available to him in law. In the circumstances in our opinion the application is liable to be rejected. The application is disposed of with the liberty to applicant to file appeal if any before the competent authority and appeal shall be considered and decided in accordance with law within 6 (six) months.

No order as to the costs.


AM


VC